

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: U.O No. LAW-LIT/58/2021-10- dated 04.08.2021
LAW-LIT/35/2021-10- dated 05.08.2021
LAW-LIT/71/2021-10 dated 05.08.2021

GOVERNMENT ORDER NO:-4201 -JK (LD) of 2021
DATED:- 05 - 08 - 2021

Sanction is hereby accorded to the appointment of Officer's of Law Justice and Parliamentary Affairs Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases including Contempt Petition if any, indicated against each pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.


By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:- 05.08.2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, J&K High Court, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
6. Director Litigation , Srinagar/ Jammu.
7. Law Officer concerned
8. Officer In Charge Litigation(OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary.
10. Private Secretary to Secretary Law.
11. Incharge Website.
12. Government Order file.
13. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government

Annexure to the Government Order No-4201 JK(LD) of 2021 dated 05.08.2021

S.No	Title of the case	OIC
1.	T.A No 6872/2020 Suhail Hassan Tantray V/s State and Ors ,	Mr. Shamim Ahmad Wani ,(SLO)
2	T.A 3748/2021 Irfan Ahmad Hakak V/s Department of Law, Justice and PA	
3	O.A No 566/2020 Rajni Bala V/s Shri Achal Sethi ,	Smt Villy Koul, Special Secretary to Government


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